

HIGH COURT OF JAMMU AND KASHMIR
AT SRINAGAR

(Through Video Conferencing)

EMG-CM No. 73-A/2020 in
EMG-WP(C) No. 63-A/2020,
EMG-CM No. 74-A/2020

Mst. Sara Begum

.....Petitioner (s)

Through :-

Mr. Sheikh Manzoor, Advocate.
(On Video Conference from his residence in
Srinagar).

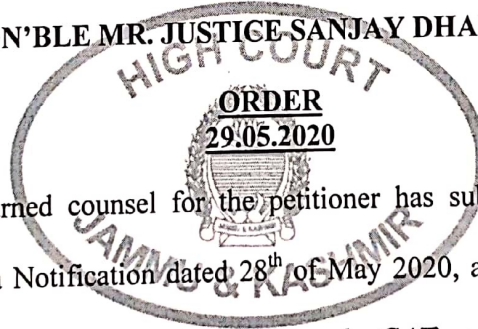
V/s

Union Territory of J&K and ors.

.....Respondent(s)

Through :-

Coram: HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE



Learned counsel for the petitioner has submitted that vide the Gazette of India Notification dated 28th of May 2020, a permanent Bench of Central Administrative Tribunal (*in brevity, the CAT*) stands established in the Union Territory of Jammu and Kashmir. In view of this development the learned Counsel seeks permission of the Court to withdraw the writ petition with liberty to approach the CAT.

Leave and liberty as prayed is granted and the writ petition is dismissed as withdrawn.

(SANJAY DHAR)
JUDGE

Srinagar
29.05.2020